

JOINT COMMITTEE ON SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT

Introduction

Constitution

The Joint Committee was constituted to frame rules under the Salaries and Allowances of Members of Parliament Act, 1954. It consists of 10 members from Lok Sabha and 5 from Rajya Sabha. The members of the Joint Committee elect its Chairman. The Joint Committee is a standing Committee of Parliament and a member of that Committee holds office as such member for one year from the date of his nomination. The Committee determines its own rules of procedure.

The Joint Committee is empowered to make, after consultation with Government, rules on matters specified in sub section (3) of section 9 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (as amended) which pertains to regulation in matters of details of the payment of travelling and daily allowances and pension under the Act, constituency allowance; provision of medical, housing, telephone, water, electricity facilities and the amount which may be paid by way of repayable advance for the purchase of conveyance; the rate of interest thereon and the mode of recovery of such amount and interest thereon.

Under the powers vested in it, the Joint Committee has made the following rules:-

- (a) The Housing and Telephone Facilities (Members of Parliament) Rules, 1956.
- (b) The Members of Parliament (Travelling and Daily Allowances) Rules, 1957.
- (c) The Medical Facilities (Members of Parliament) Rules, 1959.
- (d) The Members of Parliament (Allowances for Journeys Abroad) Rules, 1960.
- (e) The Members of Parliament (Constituency Allowance) Rules, 1986.
- (f) The Members of Parliament (Advance for the Purchase of Conveyance) Rules, 1986.
- (g) The Members of Parliament (Office Expense Allowance) Rules, 1988.

Reports are not presented by the Joint Committee to the House(s). The rules made by the Joint Committee do not take effect until they are approved and confirmed by the Chairman of the Rajya Sabha and the Speaker of the Lok Sabha and are published in the Gazette. Such publication of the rules is, under the Act, a conclusive proof that they have been duly made. N.B.: The Chairman will be elected by the Committee itself under Section 9(2) of the Salary, Allowances and Pension of Members of Parliament Act, 1954.

* Committee does not lay its Report on the Table of the House